

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH, COURT-II**

**29. IA 4947/2023 in C.P. (IB)-615(MB)2023**

**CORAM:**

**SHRI ANIL RAJ CHELLAN**  
**HON'BLE MEMBER (T)**

**SHRI KULDIP KUMAR KAREER**  
**HON'BLE MEMBER (J)**

**ORDER SHEET OF THE HEARING OF MUMBAI BENCH OF THE  
NATIONAL COMPANY LAW TRIBUNAL ON 10.11.2023**

**NAME OF THE PARTIES:- Anil Kashi Drolia**  
**IN THE MATTER OF**  
**Bank of Maharashtra**  
**V/s**  
**Manisha Rajendra Ingawale**

**Section:Application under any other provisions- IBC Section  
95(1)of Insolvency and Bankruptcy Code, 2016**

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**ORDER**

Counsel, Manoj Kumar Mishra appeared for the Applicant/Petitioner and Counsel, Bharat Gadhavi appeared for the Respondent/Personal Guarantor. Counsel appearing for the Applicant states that IRP has prepared the report and the same is being filed with the registry. Hence, Personal Guarantor is at liberty to file response/objection, if any, against the report of the IRP at least two days before the next date of hearing. List this matter on **24.01.2024**.

**Sd/-**

**ANIL RAJ CHELLAN**  
**Member (Technical)**

*ANKIT*

**Sd/-**

**KULDIP KUMAR KAREER**  
**Member (Judicial)**